

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1878**

TO BE ANSWERED ON THE 11TH MARCH, 2025/ PHALGUNA 20, 1946 (SAKA)

ABOLITION OF SEDITION LAWS

1878. SHRI TEJASVI SURYA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the offence of sedition has been abolished under the new criminal laws;

(b) if so, the related details thereof; and

(c) the provisions of the Bharatiya Nyay Sanhita related to offences that threaten the unity and integrity of the country?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a) to (c): In the Bharatiya Nyaya Sanhita (BNS), 2023, the provisions relating to sedition in section 124-A of the Indian Penal Code have been deleted.

However, a new offence has been incorporated in section 152 of BNS, 2023, which provide that: -

Whoever, purposely or knowingly, by words, either spoken or written, or by signs, or by visible representation, or by electronic communication or by use of financial mean, or otherwise, excites or attempts to excite,

secession or armed rebellion or subversive activities, or encourages feelings of separatist activities or endangers sovereignty or unity and integrity of India; or indulges in or commits any such act shall be punished with imprisonment for life or with imprisonment which may extend to seven years, and shall also be liable to fine.
